

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Reminder)

To

The Pr. District & Sessions Judge,
Jammu /Kathua/Bhaderwah/Kishtwar/Ramban/
Rajouri/Srinagar/Baramulla/Anantnag/Shopian/
Budgam/Kulgam/Bandipora/
Kupwara/Ganderbal/Leh/Kargil.

No: 56701-17/gnt

Dated: 25/2/2019

Subject: Submission of data/information regarding the "age of existing Court Buildings/Residential Quarters and its inhabitable conditions", of all Subordinate Courts of J&K Judiciary.

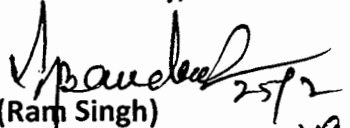
Sir,

Kindly refer to this office communication No.56211-34/Infras dated 13.02.2019, (copy enclosed), regarding the subject cited above, whereby you were requested to furnish the data/information regarding the "age of Court Building/Residential Quarter, whether habitable or not", falling under your respective Districts, as directed by the Hon'ble Chairman, Building & Infrastructure Committee. The matter is pending before you for a considerable period, but no response has been received by this office from your side till date.

Requisite information may please be submitted as early as possible, through fax No.0191-2539896/High Court e-mail as well as by post.

Matter may be treated as most urgent.

Yours faithfully,


(Ranj Singh)

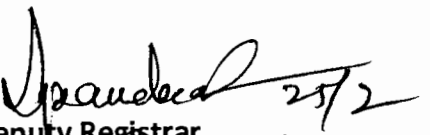
Deputy Registrar

No: 56701-17/gnt

Dated: 25/2/2019

Copy to the:

1. Secretary to Hon'ble Sh. Justice Rajesh Bindal, Hon'ble Chairman, Building & Infrastructure Committee, for kind information,
2. In-charge NIC, High Court of J&K, Jammu, for uploading on the official website of J&K High Court.


Deputy Registrar.
25/2/19